

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85838 of 2019

(Arising out of Order-in-Appeal No. MKK/296-297/RGD APP/2018-19 dated 23.10.2018 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals) Raigarh)

**M/s Dow Chemical International
Private Ltd.**

.....Appellant

**1st Floor, Block B, 02 Godrej Business
District, Pirojshanagar, LBS Road,
Vikhroli (West), Mumbai – 400 079**

VERSUS

**Commissioner of Central Excise &
Service Tax, Raigad**

.....Respondent

**4th Floor, Kendriya Utpad Shulk Bhawan,
Plot-01, Sector-17, Khandeshwar,
Raigad, Maharashtra – 410 206**

APPEARANCE:

Shri Jay Chheda, Chartered Accountant for the Appellant
Shri S. K. Hatangadi, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85015 / 2022

Date of Hearing: 05.01.2022

Date of Decision: 05.01.2022

Appellant is absent but a copy of form No. SVLDRS-4 issued as a discharge certificate under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" alongwith a written request is received

by the Registry from learned Advocate for the appellant seeking withdrawal of the appeal is placed on record.

2. Learned Authorised Representative for the respondent-department is present and acknowledged no dues liability against the appellant.

3. In view of the facts of the matter, the appeal stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr.Suvendu Kumar Pati)
Member (Judicial)

Prasad